

TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY,
PART III, SECTION 4

TELECOM REGULATORY AUTHORITY OF INDIA
NOTIFICATION

New Delhi, the 2013

DRAFT
TELECOMMUNICATION MOBILE NUMBER PORTABILITY
(FIFTH AMENDMENT) REGULATIONS, 2013

(.....of 2013)

No. **116-4/2013-NSL-II** -- In exercise of the powers conferred by sub-section (1) of section 36, read with sub-clauses (i), (iii) and (v) of clause (b) of sub-section (1) of section 11 of the Telecom Regulatory Authority of India Act, 1997 (24 of 1997), the Telecom Regulatory Authority of India hereby makes the following regulations to further amend the Telecommunication Mobile Number Portability Regulations, 2009 (8 of 2009), namely:-

1. (1) These regulations may be called the Telecommunication Mobile Number Portability (Fifth Amendment) Regulations, 2013.

(2) They shall come into force from the date of their publication in the Official Gazette.

2. In regulation 2 of the Telecommunication Mobile Number Portability Regulations, 2009 (8 of 2009), (hereinafter referred as the principal regulations) the following clauses shall be substituted after clause (c) namely:-

“(ca) “authorized signatory” means the person authorised by a body corporate, firm or any organisation or body to make request in writing for the porting of corporate mobile phone number allotted to such body corporate, firm or organisation or body;

(cb) “corporate mobile number” means the mobile phone number allotted in the name of a body corporate, firm or any organisation or body.”.

3. After Chapter II of the principal regulations, the following Chapter shall be inserted, namely:-

“CHAPTER II A

**MOBILE NUMBER PORTABILITY PROCEDURE FOR
CORPORATE MOBILE PHONE NUMBER**

13A – Allotment of distinct identification code to corporate mobile number.- (1)

Every Access Provider shall, within thirty days of the commencement of Telecommunications Mobile Number Portability (Fifth Amendment) Regulations, 2013,-

- (a) identify and allot a distinct identification code to all the corporate mobile numbers in its subscriber database; and
- (b) set up a mechanism as specified in regulation 5 in respect of corporate mobile number.

13B – Procedure for porting of corporate mobile number.- Subject to provisions of regulation 6, regulation 7, regulation 8, regulation 9, regulation 10, regulation 11, regulation 12 and regulation 13, the following conditions shall be applicable for porting of corporate mobile number:-

- (a) no corporate mobile number shall be ported unless the porting request in respect of such number is accompanied by an authorization issued by the authorized signatory of the subscriber to whom such number has been allotted;
- (b) the person using the corporate mobile number shall, while making porting request, furnish to the recipient operator on authorization letter, in the format annexed to these regulations, from the authorized signatory along with his request for porting;

